

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-48/2017/ 2923 /A

From :- Smti Pronita Morang,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri Biswajit Chakraborty,  
District & Sessions Judge,  
Nagaon.

Dated Guwahati, the 5<sup>th</sup> May, 2025.

Sub:- **Earned leave.**

Ref:- Your letter No.DJN/3998 dated 02.05.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave on 08.05.2025 and 09.05.2025** (prefixing 07.05.2025; suffixing 10.05.2025, 11.05.2025 and 12.05.2025), **along with station leave permission, with the official vehicle, at own cost, from the evening of 06.05.2025 till the morning of 13.05.2025**, subject to the submission of your Leave Admissibility Report from the Office of the Accountant General (A&E), Assam. Further, you are to hand over the charge of your Court and Office to the Addl. District & Sessions Judge No.1, Nagaon and in his absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-48/2017/2924 - 2925/A, dated 5.5.2025**  
Copy to:.

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
- ✓ 2. (Copy of duly filled in leave application in prescribed format is enclosed herewith).
2. The Project Manager, Gauhati High Court.

@ 05.05.25  
**JT. REGISTRAR (VIGILANCE)**

Jutta